

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.139 OF 2019

In the matter of:

S.P. Contract Pvt Ltd & Ors

Appellant

Versus

Dinkar Dogra & Anr

Respondents

For Appellant:Mr.Satish Gupta, Appellant. Mr. M.S. Ahluwalia
For Respondent:Mr. Krishan Kumar, Advocate for R1.

ORDER

05.07.2019- Service on Respondent No.2 has not been effected as the appellant has not deposited the process fee. Appellant No.2 present in person prays for and is permitted to deposit the process fee for service on Respondent No.2 within three days failing which appropriate order will be passed. In the event of process fee being filed, notice on Respondent No.2 be served through Speed Post. If the appellant provides the email address of the Respondent, let notice be issued through email also.

List the appeal on **24th July, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn